

ITEM NO.39

COURT NO.7

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 9528/2022

(Arising out of impugned final judgment and order dated 01-10-2022 in CRLMC No. 4916/2022 passed by the High Court Of Delhi At New Delhi)

SATYENDRA KUMAR JAIN

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT & ORS.

Respondent(s)

([WITH OFFICE REPORT]

IA No. 151936/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

WITH

Diary No(s). 31938/2022 (II-C)

Date : 11-10-2022 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.R. SHAH
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.
Mr. N. Hariharan, Sr. Adv.
Mr. Vivek Jain, AOR
Mr. Rishikesh Kumar, Adv.
Mr. Vaibhav Yadav, Adv.
Mr. Abhinav Jain, Adv.
Ms. Manisha Singh, Adv.

Mr. Mukul Rohatgi, Sr. Adv.
Mr. Sushil Satrawala, Adv.
Dr. Sushil Kumar Gupta, Adv.
Ms. Sunita Gupta, Adv.
Mr. Pranav Gupta, Adv.
Mr. Manan Verma, AOR

For Respondent(s) Mr. Tushar Mehta, SG
Mr. Zoheb Hossain, Adv.
Kanu Agarwal, Adv.
Mr. M.K. Maroria, AOR

UPON hearing the counsel the Court made the following
O R D E R

Issue notice upon the Respondent No.1 (Directorate of

Enforcement) only as rest of the respondents are proforma respondents, making it returnable on 31.10.2022.

In the meantime, let the Directorate of Enforcement file the counter, to be filed on or before 19.10.2022.

Rejoinder, if any, be filed by 21.10.2022.

(R. NATARAJAN)
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)
ASSISTANT REGISTRAR